

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) to (c). The Finance Minister held pre-Budget discussions with representatives of different interests including those of farmers, village and small industries and industrialists, and with economist, trade union leader, etc. These discussions were intended to elicit their views in connection with preparation of the Budget.

As regards ensuring remunerative prices to farmers for agricultural produce, the Government have already taken steps to set up an expert committee to examine the methodology for determination of cost of production, to review the terms of trade between the agricultural and non-agricultural sectors and to recommend any other measures to improve the remunerativeness of crop production.

In his Budget speech, the Finance Minister has inter-alia also announced a scheme for debt relief for poor farmers.

[*Translation*]

### **Crime in Trains**

1687. SHRI RAJVEER SINGH:  
 SHRI BASUDEB ACHARIA:  
 SHRI SUDARSHAN  
 RAYCHAUDHURI:  
 SHRI ANIL BASU:  
 PROF. RUPCHAND PAL:  
 SHRI CHIRANJI LAL  
 SHARMA:  
 SHRI MADAN LAL KHUR-  
 ANA:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given on 8th May, 1989 to Unstarred Question No. 8477 regarding Robberies and Murders in trains and state:

- (a) the number of incidents of theft,

dacoity and looting in the trains during the year 1989;

(b) the names of trains and places where such crimes were committed;

(c) the value of property and personal belongings looted in these incidents;

(d) the number of passengers killed and the number of passengers injured in these incidents; and

(e) the steps taken by Government to ensure safety of life and property of passengers in the trains?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (d). The registration, investigation, detection and prevention of crime on the railways is the responsibility of the Government Railway Police which functions under the control of the State Governments/Union Territory Administrations. The information regarding crime on trains, the names of trains and places where such crimes are committed, the value of property and personal belongings looted in these incidents and the number of passengers killed and injured in these incidents is not compiled by the central agencies.

(e) Government Railway Police provides escorts on Super Fast/Mail/Express Trains according to the local conditions and requirements. Railway Protection Force also assists the Government Railway Police in this task as and when necessary.

The railway authorities also hold co-ordination meetings with the Government Railway Police authorities of various States for ensuring proper escorting of passenger trains as and when any deterioration is noticed in the law and order situation in any particular area and the matter is immediately

taken up with the concerned police authorities.

### **Police Lathi Charge in Delhi**

1688. SHRI RAJVEER SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of incidents of Police lathi charge in Delhi during the year 1988-89; and

(b) details thereof and the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) 3 incidents of Police lathi charge were reported in Delhi during the year 1988-89 (1.4.88 to 31.3.89)

(b) The information is contained in the statement given below.

### **STATEMENT**

1. On 10.11.88, some people threw stones at one Shri Hari Ram and his family members, which he mistook to be the work of some boys who were playing near the house. An altercation took place. A mob gathered and attacked Shri Hari Ram and his family members causing injuries to them. They also damaged 3 trucks. When the police intervened to control the situation, they were also attacked resulting in injuries to some of them. Sensing the gravity of the situation, the police resorted to lathi charge. Five persons were arrested and a case filed against

them in the court.

2. On 30.10.88, SHO Nand Nagari was on duty at Loni check post as police had prior information that some participants in Kishan Rally would create disturbances. This checking infuriated the participants, who pelted stones at the police officers. In the melee, some police officers sustained injuries. In order to control the violent mob, police had to use lathi charge. 7 persons were arrested and a case was registered U/s 147/148/149/307/353/186/427-IPC.

3. On 20.1.89, information was received that a dead cow was tied to a tree. The local police arrived at the scene where some persons obstructed them from sending the cow for post-mortem. Soon a mob collected and started pelting stones at the police resulting in injuries to some of the. In order to contain the situation, the police had to use lathi charge. Six persons were arrested and a case filed against them in the court.

### **Crimes Registered in States**

1689. SHRI RAJVEER SINGH: Will the Minister of HOME AFFAIRS be pleased to state the number of Cognizable Crimes registered in various States and Union Territories during the year 1989, State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): A statement showing State-wise and Union Territory-wise statistics of cognizable Indian Penal Code and special laws crimes registered during the year 1989 is given below.